NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/02/2018 AT 10.30 AM

	51 (112), HEED ON 09/02/2016 AT 10.30	Alvi
PRESENT: SHRI Ch. M	OHD SHARIEF TARIQ, MEMBER -	 JUDICIAL
APPLICATION NUMBER	:	
PETITION NUMBER	: TCP/198/2016	•
NAME OF THE PETITIONER(S)	: Dr. Arivudai Nambi	
NAME OF THE RESPONDENT(S)	: M/s Beko-Kare Enterprises Private Limited & 2 others	
UNDER SECTION	: 397/398	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
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K. howthom kumae for A L Crandhimathi A SHOK RAJARAR	Conselfor R26 R. MAN Counsel to Ban Thurd Party	k Khkh k Annt a/2/20
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ORDER

Counsel for Applicant/Respondent present. Counsel for Respondent/Petitioner present. Counsel for Respondent/Petitioner submitted that the technical experts have examined the machinery and given a detailed report, which is adverse and the Auditors are examining the accounts and record of the first Respondent Company. The Counsel for the Applicant/Respondent submitted that he has not been served the copy of the report given by the experts. The Counsel for the Respondent/Petitioner is directed to provide the copy of the said report to the Counsel for the Applicant/Respondent.

The Indian Overseas Bank may proceed in the matter in accordance with law, their Counsel is relieved.

The Counsel for the Respondent/Petitioner submitted that this is not possible to make compliance with the Joint Memo of Compromise dated 08.02.2017. In this connection, the Counsel is directed to file appropriate application by serving copy to the other side. The Counsel for the Respondent/Petitioner is directed to file a Counter in IA/184/2017 within one week.

The matter is posted for further hearing. Put up on 19.02.2018 at 10.30 AM.

(CH.MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)